

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.168/MP/2023**

- Subject : Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking rise in Custom Duty of Solar PV Cells and other Components as Change in Law Event.
- Date of Hearing : **10.8.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : TP Surya Limited (TPSL)
- Respondents : Rewa Ultra Mega Solar Limited and 2 Ors.
- Parties Present : Shri Siddharth Joshi, Advocate, TPSL  
Shri Abhishek Nangia, Advocate, TPSL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking an in-principle declaration of the Project Imports (Amendment) Regulations, 2022, issued vide Notification No. 54/2022- Customs dated 19.10.2020, and Project Imports (Amendment) Regulations, 2023, introduced vide Notification No. 7/2023-Customs dated 1.2.2023 issued by the Central Board of Indirect Taxes and Customs and published by the Ministry of Finance, Government of India, and its consequential impact as a Change in Law under the Power Purchase Agreements dated 25.11.2021.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:
- (a) Admit. Issue notice to the Respondents; and
- (b) The Petitioner to serve a copy of the Petition on the Respondents immediately, if not served already, and the Respondents to file their replies to the Petition, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.
3. The Petition shall be listed for hearing on **24.11.2023**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**